

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 1226/2017  
MA No. 2798/2017**

New Delhi this the 3<sup>rd</sup> day of April, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Arvind  
S/o Meghraj Singh  
(Roll No. 12013801) Age 29 years (Post of Asstt. Loco Pilot)  
R/o Vill. Harthala Near Shiv Mandir Kanth Road  
PO Sonkar, City Distt. Moradabad, U.P. 244001.

....Applicant

(By Advocate : Mr. B.K. Berera)

Versus

1. Union of India through  
General Manager  
Northern Railway, Baroda House  
New Delhi.
2. The Secretary  
Railway Recruitment Board  
Chandigarh – 160002.
3. The Chief Medical Director  
Northern Railway, Baroda House  
New Delhi.

....Respondents

(By Advocate : Mr. Satpal Singh with Ms. Neetu Mishra)

**O R D E R (Oral)**

**Mr. S.N. Terdal:**

Heard learned counsel for both parties.

2. Learned counsel for the applicant submits that the respondents have not followed Rule VIII a & b of the letter No. 99 Med/Appeal/AS dated 10.09.2016/15.05.2016 (Annexure A-1 /pg. 12).

3. Without going into the merit of this case at this stage, we dispose of this OA with direction to the applicant to give a comprehensive representation to the respondents within 15 days from the date of receipt of this order and we further direct the respondents to pass a reasoned and speaking order considering the Rule VIII a & b and letter No. 2014/H/5/8 (Policy) dated 31.12.2015 (Annexure A-6 /pg. 22) within two months from the date of receipt of the above-said representation. No order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N. Terdal)**  
**Member (J)**

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